

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 714 of 2020

Shyam Sundar Jalan Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Bibhash Sinha, Advocate
For the Opp. Party : Mr. Sudhir Kumar Mahto, A.P.P.

03/24.06.2020 Heard Mr. Bibhash Sinha, learned counsel for the petitioner and Mr. Sudhir Kumar Mahto, learned A.P.P. for the State.

Petitioner has been made accused in connection with Sukhdeo Nagar P.S. Case No. 551 of 2019.

It has been alleged that theft articles were recovered from the house of Dhiraj Jalan. The petitioner appears to be the father of Dhiraj Jalan.

From a perusal of the case diary, it appears that no concrete evidence has surfaced regarding the involvement of the petitioner. The petitioner appears to be in custody since 15.10.2019

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st Class, Ranchi, in connection with Sukhdeo Nagar P.S. Case No. 551 of 2019.

(Rongon Mukhopadhyay, J.)